

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

SEVENTEENTH LOK SABHA

145

ONE HUNDRED AND FORTY-FIFTH REPORT

**[Action-taken by the Ministry of Home Affairs on the Recommendations/
Observations made by the Committee in their One Hundred and First Report
(Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and
Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL),
New Delhi.]**

(Presented to Lok Sabha on 01.08.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
August 2023/ Sravana 1945 (Saka)**

CONTENTS

PAGE

| | | |
|--|--|--------------|
| COMPOSITION OF THE COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23) | | (iii) |
| INTRODUCTION | | (v) |
| <u>REPORT</u> | | |
| Action-taken by the Ministry of Home Affairs on the Recommendations/ Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi. | | 1 |
| <u>APPENDICES</u> | | |
| I | Reply showing action-taken by the Ministry of Home Affairs on the Recommendations/ Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha). | 3 |
| II | The Extracts of the Minutes of the sixth sitting of the Committee on Papers Laid on the Table (2022-23) held on 24.07.2023. | 7 |

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-23)

Shri Girish Chandra - Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant*

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

** Due to resignation of Shri Bharat Ram Margani, w.e.f 13.03.2023.*

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-23), having been authorized by the Committee to present the Report on their behalf, present this One hundred and Forty-fifth Report on the Action-taken by the Ministry of Home Affairs on the Recommendations/Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi.

2. The One Hundred and First Report (Seventeenth Lok Sabha) was presented to Lok Sabha on 21.12.2022. The Ministry of Home Affairs furnished their replies on 17.03.2023 indicating the action taken on the observations/recommendations contained in the One Hundred and First Report. The Committee considered and adopted this Report at their sitting held on 24.07.2023.

3. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

4. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
24th July, 2023
Sravana 02, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23), LOK SABHA
REPORT

Report on the Action-taken by the Ministry of Home Affairs on the Recommendations/Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi.

This Report of the Committee deals with the action-taken by the Government on the Recommendations/Observations made by the Committee on Papers Laid on the Table (2022-23) in their One Hundred and First Report (17th Lok Sabha) which dealt with the matter of the delay in laying the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi for the years 2007-08 to 2020-21, under the administrative control of the Ministry of Home Affairs, presented to the Lok Sabha on 21.12.2022.

2. The Committee had made five Observations/Recommendations in its One Hundred and First Report (17th Lok Sabha). The action-taken replies to all the five Observations/Recommendations of the said Report were received from the Government on 17th March, 2023. Accordingly, the reply showing the action-taken by the Government on the Recommendations/Observations contained in the One Hundred and First Report (17th Lok Sabha) is given in **Appendix**.

3. **The Committee had recommended for timely laying of the requisite documents as per the General Financial Rules, 2017. The Ministry in their action-taken reply has stated that the Annual Report and Audited Accounts of DPHCL for the year 2021-2022 were delivered in the both the Houses of Parliament on 22.12.2022 within the statutory period of 9 months. However, the Committee note that the requisite documents were actually laid on the Table of the Lok Sabha on 07.02.2023, with a delay of over a month and not within the statutory period of 9 months. The Committee would like to draw the attention of both the Ministry and the DPHCL to the earlier recommendation of this Committee and also to the General Financial Rules, according to which the requisite documents are required to be laid before the Parliament, within 9 months of the closure of the respective accounting year, i.e., by 31st December. The Committee would like to state that mere submission of these documents to the Parliament does not account for fulfillment of the duties, as these documents are to be laid on the Table of the House within the stipulated time.**

4. The Committee was apprised that earlier the DPHCL was not in sound position due to lack of staff. However now it has been submitted that, at present, the DPHCL has evolved a mechanism to make timely submissions of the requisite documents.

5. The Committee had also noticed that there was a delay on part of DPHCL for submission of approved documents to the Nodal Ministry. In this regard, the Ministry has submitted that expert/technical officers are now appointed and statutory compliances were being adhered to.

6. The Committee had recommended the MHA to frame a time schedule indicating dates for completion of each stage involved in finalization of requisite documents. The Ministry has submitted that it will ensure timely laying of the reports strictly as per the time schedule prescribed in this regard.

7. The Committee take note of the assurance given by the Ministry that it will ensure timely laying of the reports strictly as per the time schedule prescribed in this regard. The Ministry has also submitted that the DPHCL has been sensitized to complete the process of laying the reports within prescribed timeline. The Committee expect that from now on, the Annual Reports and Audited Accounts of DPHCL and all the organizations under the administrative control of the Ministry of Home Affairs would be laid before the Parliament within the stipulated time.

New Delhi
24th July, 2023
Sravana 02, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Reply showing action-taken by the Ministry of Home Affairs on the Recommendations/ Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha).

Delhi Police Housing Corporation Limited (DPHCL), New Delhi

(Recommendation Serial No. 16)

The Committee has noticed that the Ministry of Home Affairs (MHA) had laid the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi under its administrative control, on the Table of the House (Lok Sabha), for 2007-2008 with delays of nearly 140 months, collectively, along with the requisite documents of eleven subsequent years i.e., 2008-2009 to 2018-2019, with delays of nearly 128 months to 8 months. The Committee takes note of the submission made by the Ministry that it was only after the receipt of the communication from this Secretariat in the year 2019, regarding timely laying of requisite documents by various organizations, that the Ministry pursued the matter and laid the Annual Reports and Audited Accounts of the DPHCL for 2007-2008 to 2018-2019 before the Parliament on 15.9.2020. The Committee has also observed that the requisite documents of DPHCL for 2019-2020 and 2020-2021 were also laid before the Lok Sabha with delays of 7 months and 1 month, respectively. The Committee takes these inordinate delays as violation of General Financial Rules, 2017 and statutory obligation regarding timely submission of its Annual Report and Audited Accounts by both the MHA and the DPHCL. The Committee, therefore, recommends the MHA to ensure that, from 2021-2022 onwards, the requisite documents of all organizations under its administrative control are laid within the stipulated time, as per the General Financial Rules, 2017.

Reply of the Government

The DPHCL was incorporated as a company in the year 2007 under the Companies Act, 1956 and got its certificate for commencement of business from the Registrar of Companies, Delhi on 21.05.2008. As the company started its functioning from scratch, mobilization of works and appointment of manpower took time. As the company was not in very sound position for quite some time, perhaps the due seriousness to the compliances could not be attached; and the same is regretted. However, at present, the company is implementing 180 projects of the value of Rs.73.48 crore. In addition, 343 projects of value of Rs.1293.14 crore are in the pipeline. As regards the manpower, the company has engaged 19 Junior Engineers, 2 Assistant Executive Engineers; and process, to fill up of one post each of Superintendent Engineer and Executive Engineer, is under way. Thus, at present, the Company has sufficient capability and standing to carry out the allocated business and also to ensure statutory compliances. It is due to the aforementioned that the Annual Report and Audited Accounts of DPHCL for the year 2021-2022 were delivered in the Both the Houses of Parliament on 22.12.2022 within the statutory period of 9 months.

2. In order to ensure a timely submission of the reports in future, the DPHCL has implemented the Accounting/Auditing Management System (in Tally Software/Package) for speedy and timely compilation and submission of Accounts for Auditing by the statutory Auditor. The timeline for preparation of Annual Accounts, Audit of Account and holding of AGM as per statutory requirement, has been prepared and is being followed up. As a result of the aforementioned efforts, the Annual Report and Audited Accounts of DPHCL for the year 2021-22 were delivered in Both the Houses of Parliament on 22.12.2022 within the statutory period of 9 months.

(Ministry of Home Affairs O.M. No.14012/15/2022-UTP Dated 17/03/2023)

(Recommendation Serial No. 17)

The MHA had apprised the Committee that the delay in laying the requisite documents was mainly due to lack of engineering staff at the DPHCL, as a result of which the organization was not fully functional. It was also submitted that the engineering staff was recruited in September 2021. The Committee, however, notes that for the years under examination, except for 2008-2009 to 2012-13, the annual accounts were being timely submitted to the Auditors for auditing. Hence, it shows that irrespective of the time taken in preparation and submission of accounts for auditing, the organization was very much functional in all these years. The Committee would like the Ministry to clarify the position on this matter.

Reply of the Government

The position in this regard has been explained in reply to the Recommendation No.16. Further, to the same, it is solicited that since the submission of the reports is now regular; and a mechanism has been evolved to make timely submissions henceforth, the delay occurred in the past may please be condoned.

(Ministry of Home Affairs O.M. No.14012/15/2022-UTP Dated 17/03/2023)

(Recommendation Serial No. 18)

The Committee was also apprised that delay in holding the Annual General Meeting was another reason for the delay. However, the Committee note from the replies furnished by the MHA that it had not faced any difficulty in convening the meetings for getting the approval of the documents. The Committee would like to know why this dubious reply was submitted by the MHA. The Committee further note that even after getting approval of these requisite documents in 2007-2008 to 2018-2019, the DPHCL did not send them to the Ministry, for laying them before the Parliament, during the respective years. The Committee would like to know the reason for this delay on part of DPHCL, for submission of approved documents to the Nodal Ministry.

Reply of the Government

The DPHCL has prepared the Annual Account and Audited from CAG every year i.e. from 2007-2008 to 2021-2022 in time. But it could not be printed in booklet form in bilingual for laying on the table of Houses, because no experts and technical Officers were posted, and only Police Officers were looking after the work of the Corporation upto September, 2021. Now the expert/technical officers are appointed, and statutory compliances are being adhered to. It is assured that henceforth, all requisite papers will be laid on the Table in a time bound manner.

(Ministry of Home Affairs O.M. No.14012/15/2022-UTP Dated 17/03/2023)

Recommendation Serial No. 19

The Committee take a serious view of the fact that the nodal Ministry which is responsible for timely laying of the requisite documents of all organizations etc. under its administrative control, has not taken the matter of laying these documents of DPHCL before the Parliament, seriously. The Committee desire to know the reason for this negligence on part of the nodal Ministry. The Committee, therefore, strictly recommends the MHA to frame a time schedule indicating the target date for completion of each stage involved in finalization of the requisite documents of all organizations under its administrative control and also to ensure timely submissions of the requisite documents before the Parliament.

Reply of the Government

The delay in laying the papers on the Table is regretted. Henceforth, the Ministry shall ensure timely laying of the reports strictly as per the time schedule prescribed in this regard. The Ministry's assurance in this regard may please be viewed against the submission of the audited reports for the period commitment in this regard is substanti..

(Ministry of Home Affairs O.M. No.14012/15/2022-UTP Dated 17/03/2023)

Recommendation Serial No. 20

The Committee desire that in addition to sensitizing the concerned organization under its administration control, regular follow-up meetings and reminders, the MHA would, as assured during the oral evidence, develop an automated dashboard and create accountability by sending automatic reminders to the faltering officials who are responsible for delaying the finalization of the requisite documents of various organizations concerned. The Committee would like to be informed about the measure taken or proposed to be taken by the MHA, in this regard.

Reply of the Government

DPHCL has already been sensitized to get the process completed well in time to ensure laying of reports of DPHCL on the Table of Houses before the prescribed timeline, i.e. within a period of 9 months after the closure of Accounting Year. Reports of DPHCL during the last two year have also been laid on the Table of Houses with minimum unavoidable delay. Henceforth, the time limit for filing the papers shall be followed strictly.

(Ministry of Home Affairs O.M. No.14012/15/2022-UTP Dated 17/03/2023)

COMMITTEE ON PAPERS LAID ON THE TABLE (2022-23)

The Extracts of the Minutes of the *sixth* sitting of the Committee on Papers Laid on the Table (2022-2023) held on 24.07.2023.

The Committee sat on Monday, 24th July, 2023 from 15:00 hours to 16:00 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

- ***Chairperson***

Members

(Lok Sabha)

1. Dr. A. Chellakumar
2. Choudhary Mehboob Ali Kaiser
3. Smt. Aparupa Poddar
4. Shri Sellaperumal Ramalingam
5. Shri Saptagiri Sankar Ulaka
6. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda regarding consideration and adoption of XXX, 3 original and 4 Action-taken draft Reports and oral evidence of the representatives of the X X X X

3. X X X X ;

4. Thereafter, the Committee took up the following three draft Reports and four Action taken Reports for consideration and adoption:-

- i. X X X X;
- ii. X X X X;
- iii. X X X X;
- iv. Action-taken by the Ministry of Home Affairs on the Recommendations/ Observations made by the Committee in their One Hundred and First Report (Seventeenth Lok Sabha) regarding the delay in laying of the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited, New Delhi;
- v. X X X X;
- vi. X X X X; and
- vii. X X X X.

5. The Chairperson briefed the members about the recommendation made in the Reports of the Committee.

6. The three draft Reports and four Action taken Reports were considered and adopted unanimously by the Committee. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

7-9. X X X X ; .

The Meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)